

Kashmir cannot be ignored. The Kashmir problem is a political problem and the people of Kashmir have a role to play.

Unfortunately, the Governor's role has further added to the process of alienation of the people of Kashmir from the mainstream of Indian polity. I think, the alienation of the people does not contribute to the solution of the problem of Kashmir, thereby strengthening unity and integrity of the country and also in meeting the offensives of the forces from across the border. We are creating a condition which ultimately leads to further aggravation of the situation. Earlier also, we were not in agreement with the Government about the appointment of a particular person, the present Governor, as the Governor of Kashmir. I think, the situation has so developed that the Government should also reconsider and revise its decision in the larger interest of the nation, in the unity and integrity of the nation and for creating a condition for trying to reverse the process of alienation of the Kashmir people and to seek a political solution.

PAPERS LAID ON THE TABLE

13.40 hrs.

[*Translation*]

Review on and Annual Report etc. of Birds Jute and exports Ltd., Calcutta for 1988-89, of Cotton Corporation of India Ltd., Bombay for 1988-89 and two statements for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): On behalf of Shri Sharad I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956:—

- (a) (i) Review by the Govern-

ment on the working of the Birds Jute and Exports Limited, Calcutta, for the year 1988-89.

- (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-969/90]

- (b) (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1988-89.

- (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-970/90]

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-969-70/90]

Notifications under Employees Provident Fund and Miscellaneous Provisions Act and Employees State Insurance Act

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): I beg to lay on the Table:

- (1) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 221 in Gazette of India

dated in 7th April, 1990 under section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library See No. LT-971/90]

- (2) A copy of the Employees' State Insurance (Central) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 199 in Gazette of India dated the 31st March, 1990 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library See No. LT-972/90]

[English]

Notification under Delhi Rent Control Act and statement correcting reply given to USQ No. 152, dated 27-12-1989 regarding hike in water tariffs in Delhi and statement regarding reasons for delay in correcting the reply

THE MINISTER OF URBAN DEVELOPMENT (SHRIMURASOLIMARAN): I beg to lay on the Table—

- (1) A copy of the Delhi Rent Control (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 473 (E) in Gazette of India dated the 8th May, 1990 under sub-section (3) of section 56 of the Delhi Rent Control Act, 1958. [Placed in Library See No. LT-973/90]
- (2) A statement (Hindi and English versions) (i) correcting the reply given on 27 December, 1989 to Unstarred Question No. 152 by Shri Madhavrao Scindia, M.P. regarding hike in water tariffs in Delhi and (ii) giving reasons for delay in correcting the reply. [Placed in Library See No. LT-974/90]

Annual Report of and Review on National Institute of Homoeopathy Calcutta, for 1988-89 of Indian Nursing Council for 1988-89, and statements showing reasons for delay in laying the papers, etc.

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-975/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library See No. LT-976/90]
- (5) A copy of the Annual Accounts The Annual Report and Review were

- laid on the table on 18th April, 1990. (Hindi and English versions) of the Central Council for Research in Ayurveda and Sindha for the year 1988-89 together with Audit Report thereon. [Placed in Library See No. LT-977/90]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1988-89.
- (7) A statement (Hindi and English versions) (i) showing reasons for delay in laying the papers mentioned at (1) above and (ii) explaining the reasons for not laying the Audited Accounts of the National Institute of Ayurveda, Jaipur, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library See No. LT-978/90]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Chittranjan National Cancer Research Centre, Calcutta, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the government on the working of the Chittranjan National Cancer Research Centre, Calcutta, for the year 1988-89. [Placed in Library See No. LT-979/90]
- (9) A statement (Hindi and English versions) (i) showing reasons for delay in laying the papers mentioned at (8) above and (ii) explaining the reasons for not laying the Audited Accounts of the Chittranjan National Cancer Research Centre, Calcutta, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library See No. LT-979/90]
- (10) A statement (Hindi and English versions) (i) correcting the reply given on 18 April, 1990 to Unstarred Question No. 5433 by Shri R.N. Rakesh, M.P. regarding Medical College and (ii) giving reasons for delay in correcting the reply. [Placed in Library See No. LT-980/90]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. Borooah Cancer Institute for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dr. B. Borooah Cancer Institute for the year 1988-89.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above. [Placed in Library See No. LT-981/90]
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1988-89.

(14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above. [Placed in Library See No. LT-982/90]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1988-89.

(16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above. [Placed in Library See No. LT-983/90]

[*Translation*]

Notifications under essential Commodities Act and under Consumer Protection Act

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1990 published in Notification No. S. O. 256 (E) in Gazette of India dated the 26th March, 1990.

(ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Second Amendment Order, 1990 published in Notification No. S.O. 331 (E) in Gazette of India dated the 18th April, 1990. [Placed in Library See No. LT-984/90]

(2) A copy of the Delhi Consumer Protection (Amendment) Rules 1989 (Hindi and English versions) published in Notification No. F-50 (131)/86-F&S/CA in Delhi Gazette dated the 23rd October, 1989: under sub-section (1) of section 31 of the Consumer Protection Act, 1986. [Placed in Library See No. LT-985/90]

13.43 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-general of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of the rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 16th May, 1990, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Fi-